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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 16th day of April, 2002.

Original Application No.1247 of 1993.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Dr. (Sri) K.P. Singh, (Scientist),

Son of Late Sri Babu Ram,

Division of Seed Technology,

Indian Grassland and Fodder Research Institute,
District Jhansi.

(Sri K.P. Singh, Advocate)

Son V.P. Singh

Son I.C. Singh

Applicant

Versus

1. Union of India through its Secretary/
Director General, Department of Agricultural
Research Education, Krishi Bhawan,
New Delhi.
2. I.C.A.R. (Indian Council of Agriculture Research)
Through its President, Krishi Bhawan, New Delhi.
3. Director (Personnel), Indian Council of
Agricultural Research Institute, Krishi Bhawan,
New Delhi.
4. Director, Department of Agricultural
Research Education, Krishi Bhawan, New Delhi.
5. Director, Indian Grassland and Fodder Research
Institute (IGFRI) District, Jhansi.
6. Awar Sachiv (Ka), I.C. Agricultural
Research, Krishi Bhawan, New Delhi.

(Sri VP Singh/Smt. K. Singh, Advocate)

..... Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this OA the applicant has challenged the order dated 14-10-1992 by which the request of the applicant for grant of studies leave has been rejected.

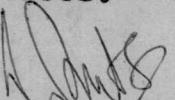
2. The facts of the case are that the applicant was appointed as Senior Research Associate in 1972 at College of Agriculture J.N.K.Vishwavidyalaya, Jabalpur.

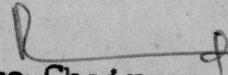
~~The applicant~~. The applicant was involved in evolving the wheat variety for limited irrigation conditions.

The project was ^{named as "} manned by Jay Raj. The applicant passed examination for Assistant Research Scientist in 1997 conducted by the ICAR, New Delhi. Therefore, he resigned from J.N.K.V.V. Jabalpur on 15-9-1997 and joined Indian Grassland and Fodder Research Institute, Jhansi on 24-9-1997 as a Scientist Grade I (S-1).

In the month of November, 1985, the applicant was granted study leave for a period of two years for doing Ph.D. from the school of Life Sciences, Jawahar Lal Nehru University, New Delhi. It is submitted that in Jawahar Lal Nehru University, the time required for doing Ph.D. Degree is ~~for~~ three years. The applicant could not complete Ph.D. Degree in the period of two years for which leave was granted. The applicant availed earned leave for four months on the ground of studies. The applicant made a representation for grant of further leave on the basis of adoption of the system by U.G.C. The application has been rejected by the impugned order. The reason stated in the impugned order is that the applicant does not satisfy the conditions which are necessary for grant of studies leave as per Amended Rules, 1991. In our opinion the application has been rightly rejected. The order does

not suffer from any error of law. The application has no merit and is accordingly rejected. There shall be no order as to costs.


Member (A)


Vice Chairman

Dube/